

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
WEST ZONAL BENCH : AHMEDABAD**

REGIONAL BENCH - COURT NO. 3

SERVICE TAX Appeal No. 00618 of 2011

[Arising out of Order-in-Original/Appeal No OIA-412/2010/STC/MM/COMMR-A-/AHD dated 29.10.2010 passed by Commissioner (Appeal) of Central Excise & ST, Ahmedabad]

M/s. Sagun Polymers Limited

Opp. Guj. Gosmal Godown,
Near Mamin Society, Narol Vaiva Road,
AHMEDABAD, GUJARAT

.... Appellant

VERSUS

Commissioner of Service Tax, Ahmedabad

7 th Floor, Central Excise Bhawan, Nr. Polytechnic
Central Excise Bhavan, Ambawadi,
Ahmedabad, Gujarat-380015

.... Respondent

APPEARANCE :

Shri Sudhanshu Bissa, Advocate for the Appellant
Shri R K Bhashkar, Superintendent (AR) for the Respondent

**CORAM: HON'BLE MR. RAMESH NAIR, MEMBER (JUDICIAL)
HON'BLE MR. RAJU, MEMBER (TECHNICAL)**

FINAL ORDER NO. A/10002 / 2021

DATE OF HEARING/ DECISION : 05.01.2021

RAMESH NAIR :

The appellant filed a request letter to withdraw this appeal as they have opted to avail the "Sabka Vishwas" (Legacy Dispute Resolution) Scheme, 2019.

2. Shri Sudhanshu Bissa, Learned counsel appearing on behalf of the appellant submits that the case has been settled under the above said scheme and the appellant has submitted SVLDR-1 & SVLDR-4 Certificates therefore, he seeks withdrawal of appeal.

3. R K Bhashkar, learned Superintendent (Authorized Representative) has no objection in disposal of the appeal as withdrawn.

4. In view of the above position, we dismiss the appeal as withdrawn

(Dictated and pronounced in the open court)

**(Ramesh Nair)
Member (Judicial)**

**(Raju)
Member (Technical)**